

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

TA No.61/454/2020
MA No.61/659/2020
SWP2001/2019

Thursday, this the 27th day of August, 2020

**Hon'ble Dr. BhagwanSahai, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Abdul Shakoor, age 42 years,
S/o Mohd. Rafiq,
R/o Village Badhoon,
Tehsil and District Rajouri.

.....Petitioner

(Advocate: Mr. Ajaz Chowdhary)

Versus

1. The State of Jammu and Kashmir through Commissioner/Secretary, Education Department, Civil Secretariat, Jammu/Srinagar.
2. The Director, School Education, Jammu.
3. The Chief Education Officer, Rajouri.
4. The J&K Board of School Education, Through its Secretary, Rehari Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta)

O R D E R (Oral)

Dr. BhagwanSahai, Member (A):

Learned counsel for the applicant submits that this TA can be disposed of by directing the respondents to consider his representation and dispose of the same within a limited time frame and the applicant given time to file additional documents in support of his case before the respondents.

2. In view of the facts and circumstances of the case and arguments by the learned counsel for the applicant, the TA can be treated as a representation by the respondents and disposed of within a period of two months from the date of receipt of a certified copy of this order by passing a reasoned and speaking order, which should then be communicated to the applicants. The applicant is also directed to file additional documents in support of his case before the respondents within a period of one month.

3. With this, the OA stands disposed of. No costs.

(Rakesh Sagar Jain)
Member (J)

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(Dr. BhagwanSahai)
Member (A)

